

12

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A. No. 470/94

New Delhi 19th October, 1994.

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Surenderpal Singh
s/o Shri Hukam Singh,

Cabinman, Northern Railway,
Nanauta Railway Station (UP)
Distt. Saharanpur

..... Applicant.

By Advocate Shri G.D. Bhandari

Versus

Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Div. Rly. Manager,
Northern Railway,
State Entry Road,
New Delhi

..... Respondents.

By Advocate Shri P.S. Mahendru.

JUDGMENT (ORAL)

In this application, Shri Surenderpal Singh has impugned the order dated 25.2.94 (Annexure-A1) transferring him from Nanauta to Bareta.

2. It appears that the interim orders restraining the respondents from implementing the transfer order were passed on 23.3.94, which were extended from time to time. According to the applicant, the respondents had contumaciously violated the interim orders, and a C.C.P. has been filed by the applicant, which is separately under consideration. Meanwhile Shri Mahendru has invited my attention to order dated 12.9.94 withdrawing the applicant's transfer from Nanauta.

(13)

-2-

to Bareta till further orders. In the light of this order dated 12.9.94, nothing survives in the present O.A. However, it is left open to the applicant to pursue such remedies as are available to him in regard to the CCP which as stated above, is separately under consideration! No costs.

Anfolge
(S.R. ADIGE)
MEMBER (A)

/ug/